

ITEM NO.1501
[For Judgment]

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).20557/2021

[Arising out of impugned final judgment and order dated 07-09-2021 in MB No.19791/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

KIMBERLEY CLUB PVT. LTD.

Petitioner(s)

VERSUS

KRISHI UTPADAN MANDI PARISHAD & ORS.

Respondent(s)

[HEARD BY : HON. SURYA KANT AND HON. JOYMALYA BAGCHI, JJ.]
IA No. 105475/2022 - EXEMPTION FROM FILING O.T.

Date : 31-10-2025 This matter was called on for pronouncement of judgment.

For Petitioner(s) :Mr. Shail Kumar Dwivedi, AOR
Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s) :Mr. E. C. Agrawala, AOR
Mr. Sunil Murarka, Adv.
Mr. Anshuman Srivastava, Adv.
Mr. Panka Agarwal, Adv.
Ms. Kamakshi Sahgal, Adv.
Mr. J.N.S. Tyagi, Adv.

Mr. Sukumar Pattajoshi, Sr. Adv.
Mr. Somesh Kumar Dubey, Adv.
Mr. Rakesh Kumar Singh, Adv.
Mr. Sushant Kumar Mallik, Adv.
Mr. Pradeep Yadav, Adv.
Mr. Himanshu Yadav, Adv.
Mr. Durga Dutt, AOR

1. Hon'ble Mr. Justice Joymalya Bagchi pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Surya Kant and His Lordship.
2. Leave granted.
3. The appeal is disposed of in terms of the signed reportable judgment.
4. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

(signed reportable judgment is placed on the file)

